

SLP(C)No. 15706 OF 2001

ITEM No.57

Court No. 2

SECTION XIV  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.15706/2001  
(From the judgement and order dated 30/07/2001 in CWP 647/00  
of The HIGH COURT OF H.P AT SHIMLA)

ASHOK TANWAR & ANR.

Petitioner (s)

VERSUS

STATE OF H.P. & ORS.

Respondent (s)

( With Appln(s). for permission to place addl. documents on record )

Date : 07/01/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.N. KIRPAL  
HON'BLE MR. JUSTICE K.G. BALAKRISHNAN  
HON'BLE MR. JUSTICE ARIJIT PASAYAT

For Petitioner (s) Mr. J.S. Attri, Adv.

For Respondent (s) Mr. Gopal Subramaniam, Sr. Adv.  
Mr. Mahabir Singh, Adv.  
Mr. Ajay Pal, Adv.

Mr.Himinder Lal, Adv.

UPON hearing counsel the Court made the following  
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....J

In order to examine the question of propriety in the manner in which the acting Chief Justice should function, it will be appropriate that notice is sent to the learned Attorney General, returnable after three weeks. Notice also to issue to the Union of India, Ministry of Law & Justice.

(D.P. WALIA)  
COURT MASTER

(S.L. GOYAL)  
COURT MASTER